

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**24. CA 89/2016 CA 88/2016 CA 158/2015 CA 88/2015 CA  
121/2016 IA (Companies. Act) / 221/2023 in TCP 43/2011**

**CORAM:**

**SHRI ANIL RAJ CHELLAN  
HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER  
HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2024**

**NAME OF THE PARTIES:- Shishir Nevatia & Ors.  
V/s  
Elegant Industries Pvt. Ltd. & Ors.**

**Section: Rule 11 of NCLT 397-398 of Companies Act, 2013**

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**ORDER**

Sr. Counsel, Gaurav Joshi a/w Neeta Jain appeared for the Applicant and Counsel, Rupesh Dubey appeared for the Respondent Nos. 1 and 2 through VC. Counsel appearing for the Respondent seeks more time to file reply through sufficient time has already been granted. This is last and final opportunity is granted to the Respondent/s to file reply, if any, by serving and advance copy on the other side at least two days before the next date of hearing, failing which right to file reply shall stand forfeited. List this matter for final hearing on **04.03.2024**.

**Sd/-  
ANIL RAJ CHELLAN  
Member (Technical)**

*ANKIT*

**Sd/-  
KULDIP KUMAR KAREER  
Member (Judicial)**